

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 245/2016

Tata Capital Financial Services Ltd.

...Petitioner.

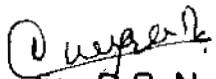
Versus

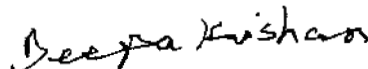
M/s. Standard Autogears Pvt. Ltd.

...Respondent

Present: - None.

This case has been received by transfer from the Hon'ble Punjab and Haryana High Court under the provisions of Companies (Transfer of Pending Proceedings) Rules, 2016. It be entered in the relevant register. The petition has been filed for winding up of the company for its inability to pay the debts which is covered under Sections 433 (e) of the Companies Act, 1956. The matter is adjourned to 21.02.2017 for further proceedings. Notice be issued to the counsel for the petitioner for the said date.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

February 02, 2017

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